

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 245/2010

Subject: Revision of norms for Target Availability in respect of Bhilai Expansion Power Project (2 x 250 MW) for recovery of annual capacity charges for the period 22.4.2009 to 31.3.2010 on account of acute coal shortage during the period 22.4.2009 to 31.10.2009.

Date of Hearing: 22.2.2011

Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri Deena Dayalan, Member

Petitioner: NTPC-SAIL Power Company Private Ltd (NSPCL), New Delhi

Respondents: ED, UT of Dadra & Nagar Haveli, ED, UT of Daman & Diu, CSPDCL and SAIL.

Parties present: Shri G.Basu, NSPCL
Shri S.D.Jha, NSPCL
Shri Sakesh Kumar, Advocate for UT of D& NH and DD

During the hearing, the learned counsel appearing for the respondent Nos.1 and 2 viz., the Union Territories of Dadra & Nagar Haveli and Daman & Diu respectively, sought for some time to file their reply in the matter. The representative of the petitioner did not oppose the same.

2. The Commission accepted the prayer and directed the said respondents to file its reply, latest by 17.3.2011 with advance copy to the petitioner, who may file its rejoinder, if any, by 24.3.2011.

3. Matter shall be listed for hearing on 5.4.2011.

Sd/-
(Dr. N.C.Mahapatra)
Chief Advisor (Law)